

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHREN ZONE AT CHENNAI
MEMORANDUM OF APPLICATION
(Under Section 18(1) read with Section 14 & 15 of the National Green
Tribunal Act, 2010)
O. A. No. 35 of 2019 (SZ)**

MADURAI FAROOQ AHMED,
No. 4 / 75, First Floor, First Cross,
Teacher's Colony Khaderpet
Vaniyambadi - 635 751 Vellore District
E-mail. safeeracif4@gmail.com
Mobile No. 9789292995

.... Applicant

-AND--

1. The Tamil Nadu Pollution Control Board
Represented by its Chairman
No. 76, Anna Salai, Guindy
Chennai - 600 032
E-mail, tnpcb.chn@gov.in
Phone No. 044 - 2235 3134

2. The Principal Commissioner
Municipal Administration Department,
Ezhilagam Annex, 6th Floor, Chepauk
Chennai - 600 005
E-mail ctra.tncmanic.in
Phone No. 044-28513259

3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Plot no. PP2, SIDCO Industrial Estate,
Vaniyambadi - 635 751
Email : pcb.vaniyambadi@gmail.com
Phone: 04174 - 224831

4. The Commissioner
Vaniyambadi ,
Vaniyambadi - 635 751.
E mail: commr.vaniyambadi@tn.gov.in
Phone: 04174 - 235317

5. SWACHH BHARAT MISSION
Rep by: TN State Coordinator
4 Floor, Panagal Maliagi
Abdul Razzak Street Saidapet
Chennai - 600032.
E-mail drdchamber@gmail.com
Phone No. 2432 3794.

.... Respondents


**COMMISSIONER
VANIYAMBADI MUNICIPALITY**

STATUS REPORT FILED BY THE 4TH RESPONDENT MUNICIPALITY

I, P.Sankar, S/o.S.Palani Hindu, aged about 53 years, working as the Municipal Commissioner incharge, Vaniyambadi Municipality, Thirupattur District., do hereby solemnly affirm and sincerely state as follows;

1. I am the 4th Respondent herein and as such, I am well acquainted with the facts and circumstances of the case. I am swearing this affidavit on the basis of the records available in the office of this Respondent.

2. I have carefully gone through the affidavit filed by the petitioner in support of his above writ petition and I hereby stoutly deny all the allegations put forth therein as false and erroneous, except those that are specifically and expressly admitted hereunder.

1.It is submitted that the petitioner herein had filed the above Public Interest litigation praying ;

- 1.To call for the records pertaining to Swachh Bharat Mission Solid Waste Management in Vaniyambadi Municipality and consequently direct the first Respondent to inspect the 6 micro composting centres set up in the Vaniyambadi Municipality and file a detailed report within the time frame fixed by this Hon'ble Tribunal.*
- 2. To direct the respondents to comply the SWM Rules specified, Environment Acts, and Directions of this Hon'ble Tribunal strictly and thereafter consider either to continue functioning those 6 micro composting centre for effective further or to find a different location implementation of Swachh Bharat Mission - SWM ensuring the MCCs were free from pollution and non hazardous to the atmosphere.*
- 3. Any other relief which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."*

2.It is submitted that the total solid waste generated in the 4th Respondent Municipality is 33 Metric Ton/ Day. It is necessary to state that the generated waste is collected door to door. This Respondent has now opted the most effective steps for the disposal of the waste generated in the Municipality and


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had taken necessary efforts to educate and make awareness to the public for segregation of the waste at the source. Hence the collected waste at the door steps are almost segregated. This Respondent had further setup necessary infrastructures for processing of the same after obtaining authorisation from the Tamilnadu Pollution Control Board.

3. It is submitted that out of the 33 MT of waste generated per day, wet waste are to a quality of 18MT. The said waste are taken to the nearest Micro compost yards and the same is converted to manure. It is necessary to state that there are about 6 Micro Compost yards in the limits of this Respondent. The said 6 micro compost yards were put with the authorisation of the Tamilnadu Pollution Control Board.

4. It is necessary to state that the Micro compost yards have a maximum handling capacity of 4 MT/ day, each. Though the total wet waste produced is 18 MT, this Respondent had built 6 Micro compost yards, wherein the waste generated are equally distributed among the 6 yards and processed.

5. It is submitted that the recyclable waste generated are collected and the wet waste are processed in the said Micro compost yards, the recyclable waste are sold and the employees are paid with the same, the E- waste are sent to TES-AMM Pvt Ltd., the non-recyclable waste, which are combustable, is sent to the Cement factory at Ariyalur.

6. With respect to the existing waste, it is submitted that the old Dump site is located at S.F.No.75/1B of Valayampattu Village, Thirupattur District. The total quantity of legacy waste was quantified, at the above location, at 32,050 m³ in an area of 3.50 Acres as assessed by the Anna University, Chennai. The said legacy wastes are removed by Bio Mining process which will retrieve the land,


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avoid water contamination and also mitigate Air pollution. The Bio Mining process is being carried out by the Municipality under the Swachh Bharat Mission 2019 scheme at an estimated cost of Rs.207.60Lakhs. It is submitted that the Bio Mining process is being carried out under the guidance of Anna University, Chennai.

7.It is submitted that, so far, the legacy waste processed by the 4th Respondent municipality, through Bio Mining process, is about 18,825 m³ and the remaining is 13225 m³. Though the Bio Mining process was started with a full strength, the process was severely delayed due to COVID-19 lockdowns. Further the officials of this Municipality were also engaged in covid rescue works, due to which the bio-mining process was not done with full strength. It is necessary to state that the bio-mining work is now running in full strength and the process is expected to be over by December-2021 end.

8.In the above said circumstances it is submitted that 4th Respondent is taking the earnest efforts to remove the existing Legacy waste from the dump site, and the delay in bio-mining process is neitherwilful, nor wanton but only due to the above said genuine reasons and hence this Hon'ble National Green Tribunal may be pleased to give time until December, 2021for completion of the said process.

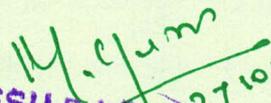
It is therefore prayed that this Hon'ble Court may be pleased to pass appropriate orders and thus render Justice.


COMMISSIONER
VANIYAMBADI MUNICIPALITY

Solemnly affirmed on this the : BEFORE ME

27th day of October, 2021 :

And signed his name in my presence. :


M. YESU, B.A.B.L.,
ADVOCATE & NOTARY PUBLIC
OPP J.M. & DM COURT
VANIYAMBADI, VELLORE DT.
MS 116/2021